IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

IN THE MATTER OF:

(IB)-160(ND)/2017

M/s. Levon Valves Pvt. Ltd.

APPLICANT / PETITIONER

Vs

M/s. Energo Engineering, Projects Ltd.

RESPONDENT

SECTION:

Under Section 10 of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

SH. S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):- Mr. Gopal Jain, Senior Advocate

Mr. Ajay Bhargava, Ms. Kriti Awasthi,

Ms. Wamika Trehan, Advocates

For the Respondent(s):- Mr. D. Abhinav Rao, Advocate for JSGENCO

ORDER

On the joint request of the parties, hearing is deferred to

27th February, 2018.

(M. M. KUMAR)
PRESIDENT

(S. K. MOHAPATRA) MEMBER (TECHNICAL)

16.02.2018 V.Sethi